<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

DFR NO. 2240 OF 2018 & IA NOS. 1247, 1251, 1252, 1326 & 1326 OF 2018

Dated: 4th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

M/s Jay Madhok Energy Private Limited Vs.		Appellant(s)	
Petroleum & Natural Gas Regula	atory Board	Respondent(s)	
Counsel for the Appellant(s)	: Mr. Basava Mr. Vineet Mr. Vishal Mr. Geet A Ms. Aarush	Gohri huja	
Counsel for the Respondent(s)	Mr. Khaja Mr. Sajan F Mr. Piyush Ms. Sumiti Ms. Parmin Mr. Pratibh for Think G	Mr. Prashant Bezboruah a/w Mr. Khaja Mohideen (Rep.) for R.1 Mr. Sajan Poovayya, Sr. Adv. Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Parminder Kaur Mr. Pratibhanu Kharola for Think Gas/Applicant in IA No. 1252/18	

<u>ORDER</u>

IA. No. 1252 of 2018 (AppIn. for impleadment)

We have heard learned counsel for the parties.

Order reserved.

DFR NO. 2240 OF 2018

The original records brought by the Respondent–Board consisting of four volumes are taken on record under DFR No. 2239 of 2018 and the same shall be kept under the custody of the Registrar of this Tribunal in a sealed cover.

Registry is directed to number the appeal and list it for hearing on <u>23.10.2018</u>. Maintainability issue is kept open.

(B.N. Talukdar) Technical Member (P&NG) (Justice Manjula Chellur) Chairperson

ts/pr